

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 206  
IB-276/ND/2020**

**IN THE MATTER OF:**

**M/s. N D Spices Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Yes Sir Catering Services Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 06.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C.**

**:Mr. Depaish Tangoriya,  
Adv.**

**For the Respondent/ Corporate-debtor**

**:**

**ORDER**

Heard the submissions made by the counsel for the operational creditor. Counsel for the operational creditor has submitted that he has filed the affidavit in compliance to Section 9(3)(c) of the Code. Let Registry may put up the same by next week. In the meanwhile, serve notice on the corporate debtor within 10 days. Post the matter to 20.02.2020.

**- Sd -**

**(V.K. Subburaj)  
Member (T)**

**- Sd -**

**(P.S.N. Prasad)  
Member (J)**